NOTIFICATION

Maharashtra State Legal Services Authority, 105, High Court, PWD Building, Mumbai – 400 032.

Date : 30th June, 2022

Legal Services Authorities Act, 1987 :

No.MSLSA/2022/1805. In pursuance to the Executive Committee meeting of Maharashtra State Legal Services Authority dated 4th May 2022 and in exercise of powers conferred by Section 29-A of the Legal Services Authorities act, 1987 (39 of 1987), Maharashtra State Legal Services is hereby pleased to make the following regulations to amend the Maharashtra State Legal Services Authority Regulations, 1998 for the purposes of giving effect to the provisions of the said Act, namely:-

1. In the regulation 18 of the Maharashtra State Legal Services Authority Regulation 1998 (hereinafter referred to as the "the principal regulations") following points at (A), (B), and (C) of the Schedule shall be substituted.

18. Honorarium payable to legal practitioners on panel and others:----

Schedule

[see Regulation 18(1)]

(A) FOR HIGH COURT

HONORARIUM (PROFESSIONAL FEES) PAYABLE TO THE ADVOCATES ON THE PANEL

Drafting (Civil Matters-Common I		For Appellate and Original Side)
Sr. No.	Description of Work	Recommended Fee Schedule
1	Drafting and filing of substantive pleadings such as Writ Petition, Appeal, Plaint, Cross Appeal, Cross Objection, Written Statement, Counter Claim, affidavit in reply or rejoinder in substantive proceedings.	Rs.6,000/- per case. (In group/connected/batch matters or substantially similar matters the Advocate will be entitled to an additional drafting fee of Rs.3,000/- per case subject to maximum total of Rs.9,500/- per group of connected cases) An amount of Rs.3,000/- shall be paid to Panel Advocate as advance payment of fees.
2	Drafting and filing of Review/Revision Petition, Reply to Counter Claim, Reply to Revision/ Review Petition, Replication, Contempt Petition, Arbitration & Conciliation Application, Succession Act Application etc.	Rs.3,500/- per case.
3	Drafting and filing of Miscellaneous pleadings such as application, reply to application, execution petition, reply to execution petition, transfer petition, additional or supplementary affidavit or pleadings, Civil Application, Notice of Motion and Chamber Summons.	Rs.2,500/- per case / application / reply
4	Drafting and filing of any other pleading not referred above.	Rs.2,500/- per case

t:

	Original Sid	e Matters
Sr. No.	Description of Work	Recommended Fee Schedule
1	Drafting, filing and conducting all Civil Suits (inclusive of all Miscellaneous Applications filed therein) including drafting of Plaint and written statement.	 Rs.30,000/- per case payable as follows :- a. Rs.9,000/- at the time of filing o plaint or written statement. b. Rs.9,000/- on completion of evidence.
		c. Rs.12,000/- on conclusion of case.
2	O.A., Review, Arbitration Petition U/s. 11, Application U/s.340 of Cr.P.C. & Contempt Petition.	Rs.6,000/- per case.
3	Arbitration Petition U/sec. 9 and sec.34 of the Arbitration & Conciliation Act.	Rs.12,000/- per case for Sec.9 Rs.30,000/- per case for Sec.34 (Advance of Rs.6,000/- for Sec.9 and Rs.12,000/- for Sec.34.)
4	In any other Original matter not referred above	Rs.9,000/- per case.
	Appellate Side	Civil Matters
Sr. No.	Description of Work	Recommended Fee Schedule
1	All cases before an Hon'ble single Judge (Inclusive of all miscellaneous applications filed in a case)	Rs.800/- for non effective hearing. Rs.1,500/- for effective hearing. (The maximum fee payable shall be Rs.18,000/- irrespective of number of hearings)
2	All cases before a Division Bench (Inclusive of all miscellaneous applications filed in a case)	 Rs.1,000/- for non effective hearing. Rs.2,000/- for effective hearing. (The maximum fee payable shall be Rs.30,000/- irrespective of number of hearings)
	Revision Petition/Contempt Petition	Rs.6,000/- per case

Criminal Matters		
Sr. No.	Description of Work	Recommended Fee Schedule
1	All cases before an Hon'ble Single Judge (Inclusive of all miscellaneous applications filed in a case)	Rs.800/- for non effective hearing. Rs.1,500/- for effective hearing. (The maximum fee payable shall be Rs.25,000/- irrespective of number of hearings)
2	All cases before a Division Bench (Inclusive of all miscellaneous applications filed in a case)	Rs.1,000/- for non effective hearing. Rs.2,000/- for effective hearing. (The maximum fee payable shall be Rs.30,000/- irrespective of number of hearings)
3	Revision Petition/Contempt Petition	Rs.9,000/- per case
4	Bail Application, Anticipatory Bail Application, Parole Application, Sentence Suspension Application and any other application	
5	Criminal Petitions for quashing of F.I.R. U/sec.482 of Cr.P.C.	Rs.7,500/- per case
Í	Drafting (Cr	iminal Matters)
Sr. No.	Description of Work	Recommended Fee Schedule
1	Drafting of substantive pleadings such as Writ Petition, Criminal Appeal, Application for leave to prefer an Appeal, Applications/Petitions u/s.482 of Cr.P.C.	Rs.6,000/- per case. (In group/connected/batch matters or substantially similar matters the Advocate will be entitled to an additional drafting fee of Rs.3,000/- per case subject to maximum total of Rs.20,000/- per group of connected cases)
2	Criminal Revision.	Rs.6,000/- per case.
3	Bail Application, Anticipatory Bail Application, Parole Application, Sentence Suspension Application and any other application.	Rs.1,500/- per case/application
4	To any other pleading not referred above	Rs.2,000/- per case

Sr. No.	Description of Work	Recommended Fee Schedule
1	Computer typing charges	Rs.30/- per page
2	Photo Copy / Xerox charges	Rs.2/- per copy
3	Filing charges	Rs.2,000/- per matter.
4	Notice fees and other charges (including postal charges)	Rs.1,000/-
		Advocate appointed to file the matter of all categories will be paid advance of Rs.1,500/- towards expenses.

.

MISCELLANEOUS CHARGES (CIVIL & CRIMINAL MATTERS)

,

(B) FOR DISTRICT COURT / TRIAL COURT

SCHEDULE OF HONORARIUM (PROFESSIONAL FEES) PAYABLE TO THE ADVOCATES ON THE PANEL FOR SUB-ORDINATE COURTS INCLUDING TRIBUNAL, INDUSTRIAL/LABOUR, FAMILY, CO-OPERATIVE COURT ETC.

Drafting (Ci		Civil Matters)
Sr. No.	Description of Work	Recommended Fee Schedule
1	Plaints, Appeal, Cross Appeal,	(In group/connected/batch matters or substantially similar matters the Advocate will be entitled to an additional drafting fee
2	Drafting and filing of Review Petition, Revision Petition, Application under Succession Act, Probate Application.	Rs.2,000/- per case.
3	Drafting and filing of Miscellaneous pleading such as miscellaneous application, reply to miscellaneous application, execution petition, reply to execution petition, transfer petition, additional or supplementary affidavit or pleadings, Civil M.A.	Rs.1,500/- per case/application/reply
4	Drafting and filing of any other pleadings not referred above	Rs.1,000/- per case

	Civil	Matters
-] ·	Drafting, filing and conducting all Civil Suits. (inclusive of all Miscellaneous Applications filed therein) (including drafting of plaint and written statement)	 Rs.15,000/- per case payable as follows:- (i) Rs.4,000/- at the time of filing of plaint or written statement. (ii) Rs.4,000/- on completion of evidence (iii)Rs.7,000/- on conclusion of case.
1A	Application U/sec.166 of the Motor Vehicle Act, 1988 (Inclusive of all Miscellaneous Applications filed therein) (Including drafting of petition and reply / written statement)	 Rs.12,000/- per case payable as follows :- 1. Rs.3,500/- at the time of filing of plaint or written statement. 2. Rs.3,500/- on completion of evidence. 3. Rs.5,000/- on conclusion of case.
2	All other Civil Matters except petition for dissolution of Marriage by Mutual Consent. (including drafting of plaint and written statement)	 Rs.8,000/- per case payable as follows:- (i) Rs.2,000/- at the time of filing of plaint or written statement. (ii) Rs.2,000/- on completion of evidence. (iii)Rs.4,000/- on conclusion of case.
2A	Petition for dissolution of Marriage by Mutual Consent or Petition which is converted for dissolution of Marriage by Mutual Consent at any point of time. (including drafting of plaint and written statement)	Rs.3,500/- per case. (In Case, earlier payment, if any made, same be deducted)
3	All Commercial Suits (Including drafting of plaint and written statement.)	Rs.15,000/- per case payable as follows :- a. Rs.4,500/- at the time of filing of plaint or written statement. b. Rs.4,500/- on completion of evidence. Rs.6,000/- on conclusion of case.

:	Civ	il Matters
Sr. No.	Description of Work	Recommended Fee Schedule
I	All Civil Appeals, (Inclusive of all Miscellaneous Applications filed therein).	Rs.800/- for non effective hearing. Rs.2,000/- for effective hearing. (The maximum fee payable shall be Rs.18,000/- irrespective of number of hearings)
2	All other Civil Matter (In District / Industrial / Appellate Tribunal Court)	Rs.500/- for non effective hearing. Rs.1,000/- for effective hearing. (The maximum fee payable shall be Rs.12,000/- irrespective of number of hearings).
3	Revision Petition/Contempt Petition and other miscellaneous Civil Matters (In District / Industrial / Appellate Tribunal Court)	Rs.9,000/- per case
	Crim	inal Matters
Sr.	Description of Work	Recommended Fee Schedule
1	Appearance in Trial of Summons Cases, Private Complaint Cases Summary Cases Cases before JJB and Cases under D.V. Act.	Rs.500/- for non effective hearing. Rs.1,000/- for effective hearing. (The maximum fee payable shall be Rs.7,500/- irrespective of number of hearings)
2	Appearance in Trial of Regular Criminal Cases	Rs.500/- for non effective hearing. Rs.1,000/- for effective hearing. (The maximum fee payable shall be Rs.10,000/- irrespective of number of hearings)
3	Appearance in Trial of Cases before the Court of Session	Rs.500/- for non effective hearing. Rs.1,500/- for effective hearing. (The maximum fee payable shall be Rs.25,000/- irrespective of number of hearings)
4	Attending remand and Bail Application, Miscellaneous Criminal Application, Application for modification of bail condition etc., before Sessions/Special Court.	Rs.3,500/- per case

5	In Non-Bailable Offences	Rs.2,000/- per case
		(Only for Panel Advocate other than
	Attending remand and Bail	Remand and Retainer Lawyer)
	Application, Miscellaneous	
	Criminal Application, Application	
	for modification of Bail	
	Condition, etc., in court of Chief	
	Metropolitan Magistrate, Chief	
	Judicial Magistrate, Metropolitan	
	Magistrate and Judicial Magistrate	
	First Class.	D 1000(
6	In Bailable Offences	Rs.1,000/- per case
1	And the second and Dell	(Only for Panel Advocate other than
	Attending remand and Bail	Remand and Retainer Lawyer)
	Application, Miscellaneous	1
	Criminal Application, Application	
	for modification of Bail	
	Condition, etc., in court of Chief	
	Metropolitan Magistrate, Chief	
	Judicial Magistrate, Metropolitan	
	Magistrate and Judicial Magistrate First Class.	
	First Class.	
7	Criminal Revision	Rs.5,000/-
8	Criminal Appeal	Rs.7,000/-
9	All other miscellaneous criminal	Rs.1,500/- per case
	matters other than mentioned	
	above.	
	,	
	Drafting (C	Criminal Matters)
<u> </u>		
Sr. No.	Description of Work	Recommended Fee Schedule
	· · · · · · · · · · · · · · · · · · ·	
No.	Drafting of substantive pleadings	Recommended Fee Schedule Rs.2,000/- per case.
No.	Drafting of substantive pleadings such as Complaint, Applications	
<u>Nn.</u>	Drafting of substantive pleadings	
No.	Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions.	Rs.2,000/- per case.
<u>Nn.</u>	Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions.	Rs.2,000/- per case.
1 2	Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions. Criminal Appeal / Revision Petition.	Rs.2,000/- per case. Rs.3,000/- per case.
<u>Nn.</u>	Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions. Criminal Appeal / Revision Petition. Bail Application, Anticipatory	Rs.2,000/- per case.
1 2	Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions. Criminal Appeal / Revision Petition. Bail Application, Anticipatory Bail Application, Parole	Rs.2,000/- per case. Rs.3,000/- per case.
1 2	 Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions. Criminal Appeal / Revision Petition. Bail Application, Anticipatory Bail Application, Parole Application, Sentence Suspension 	Rs.2,000/- per case. Rs.3,000/- per case.
1 2	Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions.Criminal Appeal / Revision Petition.Bail Application, Anticipatory Bail Application, Parole Application, Sentence Suspension Application and any other	Rs.2,000/- per case. Rs.3,000/- per case.
1 2	 Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions. Criminal Appeal / Revision Petition. Bail Application, Anticipatory Bail Application, Parole Application, Sentence Suspension Application and any other application. (In District/Appellate 	Rs.2,000/- per case. Rs.3,000/- per case.
1 2	Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions.Criminal Appeal / Revision Petition.Bail Application, Anticipatory Bail Application, Parole Application, Sentence Suspension Application and any other	Rs.2,000/- per case. Rs.3,000/- per case.
1 2	 Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions. Criminal Appeal / Revision Petition. Bail Application, Anticipatory Bail Application, Parole Application, Sentence Suspension Application and any other application. (In District/Appellate Court) 	Rs.2,000/- per case. Rs.3,000/- per case. Rs.1500/- per case/application
Nn. 1 2 3	 Drafting of substantive pleadings such as Complaint, Applications and other miscellaneous petitions. Criminal Appeal / Revision Petition. Bail Application, Anticipatory Bail Application, Parole Application, Sentence Suspension Application and any other application. (In District/Appellate 	Rs.2,000/- per case. Rs.3,000/- per case.

Sr. No.	Description of Work	Recommended Fee Schedule
1	Computer Typing charges	Rs.30/- per page
2	Photo Copy / Xerox charges	Rs.2/- per copy
3	Filing charges in Sessions/Special Court.	Rs.1,000/- per case
4	Filing charges in any other court than that of Session Courts.	Rs.500/- per case
5	Notice fees and other charges (including postal charges)	Rs.850/-
		Advocate appointed to file the matter of all categories will be paid advance of Rs.1,200/- towards expenses.

Note: If any matter (Civil or Criminal) is settled / compromised between the parties, the Fee / Honorarium payable to the concern Advocate shall be as per the stage shown above or half of the maximum amount prescribed in the above schedule whichever is Less.

Sr. No.	Particulars	Honorarium
1	Panel Head of Lok Adalat at High Court.	Rs.8,000/-
2	Panel Head of Lok Adalat at District and Taluka places.	Rs.3, 500/-
3	Panel Members at High Court.	Rs.3,000/-
4	Panel Members at District and Taluka places.	Rs.2,500/-
5	Judicial Officers presiding over the Dias for Special Drive on the day of Lok Adalat.	Rs.3,000/-
6	Judicial Officers and the Staff Members (Class I) ordered in writing to attend the Lok Adalat or in connection with the arrangement of Lok Adalat including such Staff attending the Court for Special Drive on the day of Lok Adalat.	Rs.2,500/-
7	Other Staff Members (Contract and Permanent) ordered in writing to attend the Lok Adalat or in connection with the arrangement of Lok Adalat including such Staff attending the Court for Special Drive on the day of Lok Adalat.	Class II : Rs.2,000/- Class III : Rs.1,500/- Class IV : Rs.1,000/- or One Day Compensatory Off
8	Para Legal Volunteer ordered in writing to attend the Court in connection with the arrangement of Lok Adalat	Rs.700/ ,

(C) Maharashtra State Lokadalat Rules, 1986

.

ŧ

By Order and in the name of Maharashtra State Legal Services Authority,

DINESH	Digitally signed by DINESH PRAMOD	
PRAMOD	SURANA Date: 2022.06.30	
SURANA	12:51:03 +05:30	

Member Secretary